

Health and Family Welfare under its Drug De-addiction Programme, provides financial assistance to hospitals owned/aided by the Central Government and the hospitals owned/aided by the States Governments in the North-Eastern States only.

(b) and (c) Total budgetary allocation (Revised Estimate), funds released and number of beneficiaries under the above-said Scheme of this Ministry during the past three years i.e. 2009-10 to 2011-12 is as under:

(Rs. in Crore)

Year	Budgetary allocation	Funds released	Beneficiaries (approx.)
2009-10	25.00	22.79	96,675
2010-11	31.00	29.31	1,10,700
2011-12	31.00	35.33	1,20,000

Ministry of Health and Family Welfare under its programme has made budgetary provisions of Rs. 48.9 Crore during the last three years against which an expenditure of Rs. 25.76 Crore was incurred in the first two years i.e. 2009-10 and 2010-11.

Creation of separate department of disabled persons

1340. SHRIMATI RENUKA CHOWDHURY:

DR. PRADEEP KUMAR BALMUCHU:

Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

(a) whether it is a fact that Government has created a separate department to cater to the needs and welfare of disabled persons;

(b) if so, the details thereof; and

(c) the details of the matters dealt by the new department in coordination with other Ministries?

THE MINISTER OF STATE IN THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRI D. NAPOLEON): (a) Yes, Sir. A new Department of Disability Affairs has been set up *vide* Cabinet Secretariat's notification dated 12.05.2012.

(b) and (c) The Department has been allocated twenty-five (25) subjects. Details indicating the subjects allocated to the Department is given in the Statement.

Statement

Details indicating the subjects allocated to the Separate Department

1. Indo-US, Indo-UK, Indo-German, Indo-Swiss and Indo-Swedish Agreements for Duty-free import of donated relief goods/supplies and matters connected with the distribution of such supplies.

The following subjects which fall within List III - Concurrent List of the Seventh Schedule to the Constitution (as regards legislation only):

2. Social Security and Social Insurance, save to the extent allotted to any other Department.
3. For the Union Territories, the following subjects which fall in List II - State List or List III - Concurrent List of the Seventh Schedule to the Constitution, in so far as they exist in regard to such territories:

Relief of the Disabled and the unemployable; Social Security and Social Insurance, save to the extent allotted to any other Department.
4. To act as the nodal Department for matters pertaining to Disability and Persons with Disabilities.

Note: The Department of Disability Affairs shall be the nodal Department for the overall policy, planning and coordination of programmes for Persons with Disabilities. However, overall management and monitoring etc. of the sectoral programmes in respect of this group shall be the responsibility of the concerned Central Ministries, State Governments and Union Territory Administrations. Each Central Ministry of Department shall discharge nodal responsibility concerning its sector.

5. Special schemes aimed at rehabilitation and social, educational and economic empowerment of Persons with Disabilities, e.g. supply of aids and appliances, scholarships, residential schools, skill training, concessional loans and subsidy for self-employment, etc.
6. Education and Training of Rehabilitation Professionals.
7. International Conventions and Agreements on matters dealt with in the Department; The United Nation Convention on the Rights of Persons with Disabilities.

8. Awareness generation, research, evaluation and training in regard to subjects allocated to the Department.
9. Charitable and Religious Endowments, and promotion and development of Voluntary Effort pertaining to subjects allocated to the Department.
10. The Rehabilitation Council of India Act, 1992 (34 of 1992).
11. The Persons with Disabilities (Equal Opportunities, Protection of Rights and Full Participation) Act, 1995 (1 of 1996):
12. The National Trust for Welfare of Persons with Autism, Cerebral Palsy, Mental Retardation and Multiple Disabilities Act, 1999 (44 of 1999).
13. The Rehabilitation Council of India.
14. The Chief Commissioner for Persons with Disabilities.
15. The National Trust for the Welfare of Persons with Autism, Cerebral Palsy, Mental Retardation and Multiple Disabilities.
16. The National Handicapped Finance and Development Corporation.
17. Artificial Limbs Manufacturing Corporation, Kanpur.
18. Deen Dayal Upadhyaya Institute of Physically Handicapped, New Delhi.
19. National Institute for the Orthopaedically Handicapped, Kolkata.
20. National Institute of Visually Handicapped, Dehradun.
21. National Institute of Mentally Handicapped, Secunderabad.
22. Ali Yavar Jung National Institute for the Hearing Handicapped, Mumbai.
23. National Institute of Rehabilitation Training and Research, Cuttack.
24. National Institute for the Empowerment of Persons with Multiple Disabilities, Chennai.
25. The Indian Sign Language Research and Training Centre, New Delhi.

Suicide committed by persons

†1341. SHRI ANIL DESAI: Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

†Original notice of the question was received in Hindi.